

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2233  
ANSWERED ON:14.12.2004  
RECONSTITUTION OF COUNCIL OF TECHNICAL EDUCATION  
Meghwal Shri Kailash

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government is considering to reconstitute the Council of Technical Education;
- (b) if so, the details thereof and the reasons for reconstitution; and
- (c) the kind of technical education that will be made possible on account of restructuring of the Council of Technical Education?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH)

(a), (b)&(c): As per Section 4 (1) of the All India Council for Technical Education (AICTE) Act, 1987, the term of office of a member other than an ex-officio member is for a period of 3 years. On the expiry of the term of non-official members of AICTE on 02.11.2004, action has already been initiated to nominate such members to the Council.

Technical Education under the AICTE Act, 1987 includes programmes of education, research and training in engineering, technology, architecture, town-planning, management, hotel management, pharmacy and applied arts and crafts and such other programmes or areas as the Central Government may, in consultation with the Council, by notification in the Official Gazette, declare.